

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
GROHEALTHY INDIA AGROTECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GROHEALTHY INDIA AGROTECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/10/2016
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100MH2016PTC287201
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per MCA Records: 30 & 31, 6th Floor, Andheri, Monisha CHS Ltd., S. V. Road, Next To Devplaza, Andheri Mumbai City, MH 400058, India.
6.	Insolvency commencement date in respect of corporate debtor	August 30, 2021 (NCLT, Mumbai Bench passed Order dated 30/08/2021, C.P. No. 909/MB/2020. Order downloaded by Interim Resolution Professional on September 17, 2021)
7.	Estimated date of closure of insolvency resolution process	15.03.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sanjay Badrilal Punglia Registration No. : IBBI/IPA-001/IP-P00855/2017-2018/11437
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Sanjay Badrilal Punglia 501, Aalin Complex, Opp. Gujarat Vidhyapith, Ashram Road, Ahmedabad-380014, Email: capunglia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501, Aalin Complex, Nr Rambha Complex, Opp. Gujarat Vidhyapith, Ashram Road, Ahmedabad, 380014. Email: grohealthyagro@gmail.com
11.	Last date for submission of claims	30.09.2021 i.e. 14 days from the date of order downloaded by IRP i.e. 17.09.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/home/downloads Physical Address: As above Email IRP at grohealthyagro@gmail.com (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of the GROHEALTHY INDIA AGROTECH PRIVATE LIMITED on 30.08.2021. The order downloaded by Interim Resolution Professional on September 17, 2021 only, so all the respective date of Corporate Insolvency Resolution Process shall be considered from 17/09/2021

The creditors of GROHEALTHY INDIA AGROTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 30.09.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [None in present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to read "Sanjay Punglia", written over a horizontal line.

Date: 18.09.2021
Place: Ahmedabad

Sanjay Badrilal Punglia
Interim Resolution Professional in the matter of
Grohealthy India Agrotech Private Limited
Registration No.: IBBI/IPA-001/IP-P00855/2017-2018/11437